

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.†2553

TO BE ANSWERED ON THE 15TH DECEMBER, 2015/AGRAHAYANA 24,1937 (SAKA)

BIRTH CERTIFICATE

†2553. SHRI RAKESH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to mention the caste of children in birth certificates;

(b) if so, the details thereof;

(c) whether such caste certificates are likely to be useful in every need of caste certification; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): No Madam; there is no proposal to mention the caste of children in birth certificate. It is, however, clarified that entries in birth and death registers are public documents and are admissible as evidence under section 35 of the Indian Evidence Act 1872. But, these entries are only conclusive evidence of the fact of birth or death, as the case may be. Other particulars as to which the registering officer concerned can have no personal knowledge or no means of checking cannot be treated as a conclusive evidence.

(b) to (d): Do not arise.
